

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 201
IB-58/ND/2020

IN THE MATTER OF:

M/s. Divine Heights International

...PETITIONER

Vs.

M/s. Aarcity Infrastructure Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 05.02.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

For the Petitioner/Op.-Creditor/F.C.

**:Mr. Ajit Sharma, Mr.
Anant Ram Mishra,
Mr. Rishabh Sharma
and Mr. Ashutosh
Senger, Advocates**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the proxy counsel for the operational-creditor. Proxy counsel has sought time for meeting the compliance of 9 (3) (c) of IB Code, 2016. A week days' time has been granted to file the same. Post the matter to 17.02.2020.

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**(P.S.N. Prasad)
Member (J)**